

**PROF. MADHU DANDAVATE :** When motion against Shri Mavalankar was moved, there was no other debate.

*(Interruptions)*

**MR. DEPUTY-SPEAKER :** It was not the only business on that day. When there was no confidence motion, there was some other debate also on that date.

*(Interruptions)*

**MR. DEPUTY-SPEAKER :** Now, matter under rule 377. Shri Anoopchand Shah.

*(Interruptions)\*\**

Nothing except the statement of the Hon'ble Member under Rule 377 will go on record.

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**MATTERS UNDER RULE 377—CONTD.**

*[English]*

(iii) Demand for bringing Bhayander Telephone Exchange under Mahanagar Telephone Nigam Ltd (Bombay).

**SHRI ANOOPCHAND SHAH (Bombay North) :** I would like to draw the attention of Ministry of Communications to the problems of Bhayander people.

(1) Bhayander Telephone Exchange had been working under Bombay Telephones from 1942 to 1985.

(2) Bhayander is a part and parcel of city of Bombay and all the subscribers of Bhayander have made deposits etc. as per the rules and regulations of Bombay telephones.

(3) Unluckily at the time of formation of Mahanagar Telephone Nigam Ltd., Bhayander was excluded from M.T.N.L.

A draft Bill prepared by Government was as under. It will consist of Bombay Municipal Corporation area, Thane Municipal area and New Bombay.

(4) Though Bhayander was under Bombay Telephones, Bhayander does not fall under any of the areas mentioned above. So, there was an omission at the time of Drafting of Bill. I request the Minister of Communications that notification regarding the inclusion of Bhayander under M.T.N.L. should be issued so that people of Bhayander can enjoy the advantages of M.T.N.L. Staff of Bhayander exchange was working under Bombay Telephones.

I hope Minister will verify the fact and will take necessary steps to rectify the error.

*(Interruptions)*

**SHRI NARAYAN CHOUBEY (Midnapore) :** Are we helpless, Sir ?

*(Interruptions)\*\**

**MR. DEPUTY-SPEAKER :** Only the statement made by the Member under Rule 377 will go on record. Nothing else will go on record.

*(Interruptions)\*\**

(iv) Demand for financial assistance to Karnataka Government for development of sugarcane in the State.

**SHRIMATI BASAVARAJESWARI (Bellary) :** Sir, Karnataka State had requested the Central Government for financial assistance from Sugar Development Fund for the purpose of development of sugarcane in December, 1986. The Central Government after examining the applications of 8 sugar factories which were found incomplete in regard to material information required in support of these schemes proposed to be implemented asked for some more information.

[Shrimati Basavarajeswari]

Sir, the required information and the details which were furnished by the sugar factories were forwarded to the Central Government for early decision. So far the financial assistance has not been provided to these sugar factories. As they have been suffering greatly it is necessary that the Central Government should process their applications immediately and provide the financial assistance from the Development Fund for the purpose of developing sugarcane in the State.

I hope and trust that the hon. Minister will look into the case seriously and help in expediting the matter.

(v) **Need for amendment in Judicial Service Recruitment Rules to ensure 20% reservation for women in the Service.**

SHRI SHANTARAM NAIK (Panaji) : The Government of India and the Governments of various States and Union Territories are making every effort to see that justice is delivered speedily and efficaciously and in that, the burden on average litigants is reduced to the minimum.

In this respect, establishment of Lok Adalats throughout the country, commencing of Legal Aid Schemes to the poor and abolition of court-fee are some of the steps being stressed upon by the Central as also State/Union Territory Governments.

However, in the matter of dispensation of justice, I would like the Government of India as also State/Union Territory Governments to consider the appointment of more women judges in the various courts. It is my feeling that as it is largely believed that in the treatment of sick patients, women are best suited, similarly, rendering of justice to aggrieved parties who in a way injured, a woman with a more balanced and cool mind can do equal justice compared to a man, if not better.

I, therefore, request the Government of India to make a revolutionary change in the Recruitment Rules relating to the recruitment of judicial officers and see to it that at least

20% posts of judicial officials right from the post of Civil Judge, Junior Division to Supreme Court Judge, are reserved for Women.

(vi) **Demand for a Doordarshan Kendra with Studio Facilities at Jammu.**

SHRI JANAK RAJ GUPTA (Jammu) : Jammu is the Capital of J&K State and provincial headquarters of Jammu province situated at the lower Shivaliks, it has a distinct topography socioeconomic conditions and a rich cultural heritage shared by the people in the adjoining areas of Punjab and Himachal as also across the border in Pakistan occupied areas of J. & K. Having been a centre of art, culture and literature, it has been producing artists whose talent is shown on these silver screen. It has beautiful scenic spots and tourist resorts whose captivating charm has often been exploited by the film industry. The programmes telecast in the National hook up do not cater to the peculiar agricultural and socio-economic needs of the rural areas of Jammu region.

I would like to urge upon the Minister of Information and Broadcasting to set up a Doordarshan Kendra with studio facilities at Jammu so that the local talented culture is promoted and encouraged.

(vii) **Demand for a rail-cum-road bridge on the river Krishna connecting Repalle and Machilipatnam.**

SHRI N. VENKATA RATNAM (Tenali) : Two important districts of Andhra Pradesh, Krishna and Guntur, are separated by River Krishna, connecting bridges are existing only at Vijayawada, which is more than 125 kms from the places where Krishna River flows into the sea of Bay of Bengal.

Railway lines on each side of the river are unconnected. Two important places, Rapalle on Guntur side and Machilipatnam on Krishna side, are separated by Krishna River just by 4 to 5 kms.